

(2022) 02 SEBI CK 0024

In the Securities Appellate Tribunal Mumbai

Case No : Review Application No. 19 Of 2021 In Appeal No. 111 Of 2021

Dipan Kumar Sen

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 01-02-2022

Acts Referred:

Citation : (2022) 02 SEBI CK 0024

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Abhilash Chatterjee, Soham Bandyopadhyay, Manish Chhangani, Ravishekhar Pandey, Samreen Fatima

Judgement

Tarun Agarwala, Presiding Officer

1. Having heard the learned counsel for the applicant, we do not find any error in our order dated September 24, 2021. The review application fails

and is dismissed with no order as to costs.

2. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.